

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 9/TT/2021

Subject:	Petition for determination of transmission tariff for 2019-24 tariff period in respect of seven assets under "Transmission System for Solar Power Park at Bhadla" in the Northern Region.
Date of Hearing	26.10.2021
Coram	Shri P. K. Pujari, Chairperson Shri Arun Goyal, Member Shri I. S. Jha, Member Shri Pravas Kumar Singh, Member
Petitioner	Power Grid Corporation of India Ltd.
Respondents	Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and 20 others
Parties Present:	Shri Hemant Singh, Advocate, FBTCL Shri Lakshyajit Singh Bagdwal, Advocate, FBTCL Shri S.S. Raju, PGCIL Shri D.K. Biswal, PGCIL Shri Ved Rastogi, PGCIL Shri A.K. Verma, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner submitted that the instant petition has been filed for determination of transmission tariff for the 2019-24 tariff period in respect of the following assets under "Transmission System for Solar Power Park at Bhadla" in the Northern Region:

- i. **Asset-1:** Combined Asset of a) 400 kV D/C Bhadla (POWERGRID)-Bhadla (RVPNL) Ckt-1 & 2 along with associated bays; b) 1 no. of 400 kV, 125 MVAR Bus Reactor along with associated bays at Bhadla (POWERGRID) Sub-station; c) 400 kV, 500 MVA ICT-2 along with associated bays at Bhadla (POWERGRID) Sub-station; d) 220 kV, Adani Bhadla (Pooling station) line-1 bay at Bhadla (POWERGRID) Sub-station;
- ii. **Asset-2:** 220 kV Surya Urja line-2 Bay at Bhadla (POWERGRID) Sub-station;
- iii. **Asset-3:** 500 MVA ICT-3 along with associated bays at Bhadla (POWERGRID) Sub-station;
- iv. **Asset-4:** 500 MVA ICT-1 along with associated bays at Bhadla (POWERGRID) Sub-station;
- v. **Asset-5:** 2 nos. 220 kV line bays (205 & 206) at Badhla (POWERGRID) Sub-station;



- vi. **Asset-6:** 2 No. 400 kV line bays at Bhadla (POWERGRID) Sub-station; and
- vii. **Asset-7:** Combined Asset of a) 765 kV D/C Bhadla (POWERGRID)-Bikaner (POWERGRID) along with 2 nos. 240 MVAR Switchable Line Reactors along with associated bays at Bhadla (POWERGRID) Sub-station and 2 nos. 240 MVAR Switchable Line Reactors along with associated bays at Bikaner (POWERGRID) Sub-station; b) 765/400 kV, 1500 MVA ICT-1, 2 and 3 along with associated bays at Bhadla (POWERGRID) Sub-station; c) 1 no. of 240 MVAR Bus Reactor along with associated bays at Bhadla (POWERGRID) Sub-station

3. Learned Counsel for Fatehgarh Bhadla Transmission Co. Ltd. (FBTCL) prayed for two weeks' time to file reply in the matter stating that the Respondent has not been mapped properly in the e-filing system of the Commission and, therefore, it did not receive copy of the petition in time. The representative of the Petitioner submitted that hard copy of the petition was served on the Respondent at the time of filing the Petition.

4. The Commission directed the Petitioner to map FBTCL in the e-filing portal of the Commission and also to serve a copy of the petition on FBTCL, if not already done. The Commission permitted FBTCL to file reply by 17.11.2021 with copy of the same to the Petitioner and the Petitioner to file rejoinder, if any, by 26.11.2021 and observed that no extension of time shall be granted.

5. Subject to above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

